

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4612/2013

STATE OF U.P. & ORS.

Appellant(s)

VERSUS

SURESH PAL SINGH (DEAD)

Respondent(s)

(Only I.A. Nos. 258453 & 258454 of 2023 in Civil Appeal No. 4612 of 2013 are to be listed before Hon'ble Judge in Chambers

IA No. 258453/2023 - APPLICATION FOR SUBSTITUTION

IA No. 258454/2023 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

Date : 01-04-2024 The matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
[IN CHAMBER]

For Appellant(s) Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) Mr. Shish Pal Laler, Adv.
Mr. Hitesh Kumar, Adv.
Mr. Atul, Adv.
Mr. Vedant Pradhan, Adv.
Mr. R. C. Kaushik, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. Nos. 258453 & 258454 of 2023:

Mr. Vedant Pradhan, learned counsel has entered appearance for the legal representatives of deceased sole respondent.

After hearing learned counsel for the parties and on due consideration, the applications for condonation of delay in filing application for substitution and bringing on record the legal representatives of the deceased sole respondent, are allowed.

The appellant to file amended memo of parties within two weeks.

Office to do the needful accordingly.

(JATINDER KAUR)
P.S. to REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)

